

[Shri Ram Niwas Mirdha] are fully vigilant and we would see that peace is not disturbed and these contacts do not result in the stepping up of hostile activities.

Another point that was made by him was regarding the foreign agency like the C.I.A. He wants to know whether that is operating in that area and if so, what action Government is taking to stop this.

We are not aware of any foreign agency including C.I.A. that is operating there. The situation is being kept under watch. We are vigilant about this to see that no hostile forces from across the border or a foreign inspiration enables them to create trouble there. We are fully vigilant about it. Our Intelligence is also fully competent to handle the situation; our security forces are there to take note of the situation as it may arise

SHRI ARJUN SETHI (Bhadrak) : Mr. Speaker, Sir, it is encouraging to note that Government has taken enough steps to contain these hostile activities of the Mizos and Nagas in these hilly areas of our country. But, if you look at the figures of such incidents that have occurred, comparatively, since 1972, it is rather increasing point in 1972, the number of violent incidents in Mizoram was eight; in 1973, it was nineteen. And, in this year, for the first three months, upto now, there have been three incidents. Sir, I think, although the Government has tightened the security measures yet these measures are not sufficient enough to deal with this situation. Therefore, I would like to know from the hon. Minister what specific measures the Government is likely to take so that this situation is no more there? Moreover, I would like to know from the hon. Minister from which source these Mizo and Naga hostiles are getting arms and equipment and training? Previously, it is known that they were getting arms, equipment and training from China and erstwhile East Pakistan. Since East Pakistan is no more there and our friendly country Bangla Desh is there may I know from which sources they are getting these weapons now? Further it is said that

they have taken shelter in the hilly tracts of Burma and especially in the Chittagong area of Bangla Desh. I would like to know what steps our Government have taken with the Bangla Desh government to see that these hostiles are taken to task?

SHRI RAM NIWAS MIRDHA: The concern shown by the hon. Member and other Members regarding the security of the North-eastern region is natural and in a way welcome. It is true that the number of incidents have of late increased but one of the reasons could be the elections that were coming and the attempt by these lawless elements to create a situation of terror so that people may not participate in voting. But there was very massive turn-out on the occasion of the elections and the elections passed off more or less peacefully. But merely the security aspect will not solve the problem. While on the one hand we are trying to meet the situation by force of arms by deploying police, border security force and military at the same time our policy is that these wayward elements should be encouraged to come out and join the mainstream of life of the State. I think these elections have proved to be an important step in that process. I think we can fully hope that the U.D.F. government which has come into power will act with fully force to put down these lawless elements and would encourage these people to relinquish the ways of insurgency and join the normal political and economic life of the country. As regards the source of arms some arms did trickle from Bangla Desh side. It happened when the Bangla Desh operations were going on. Bangla Desh government is fully cooperating with us and they have assured us they would not allow their territory to be used for this.

12.19 HRS.

PAPERS LAID ON THE TABLE

COMPTROLLER AND AUDITOR GENERAL'S REPORT RE. HINDUSTAN ANTI-BIOTICS LTD. FOR 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. R. GANESH) : I beg to lay on the

Table a copy of the Report of the Comptroller and Auditor General of India for the year 1970-71—Union Government (Commercial—Part XI—Working of the Hindustan Antibiotics Limited) under article 151 (1) of the Constitution. [Placed in Library. See No. LT-6416/74].

NOTIFICATION UNDER PASSPORTS ACT, 1967

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SURENDRA PAL SINGH) : I beg to lay on the Table a copy of the Notification No. G.S.R. 521 (E) (Hindi and English versions) published in Gazette of India dated the 14th December, 1973 making certain amendments to Notification No. G.S.R. 398(E) dated the 30th August, 1972, issued under section 21 of the Passports Act, 1967. [Placed in Library. See No. LT-6417/74]

CIVILIANS IN DEFENCE SERVICES (REVISED PAY) RULES, 1973

THE DEPUTY MINISTER IN THE MINISTRY OF DEFENCE (SHRI J. B. PATNAIK) : I beg to lay on the Table—

(i) A copy of the Civilians in Defence Services (Revised Pay) Rules, 1973, published in Notification No. S.R.O. 26(E) in Gazette of India dated the 29th December, 1973, issued under article 309 of the Constitution.

(ii) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the above Notification.

[Placed in Library. See No. LT-6418/74]

COMMITTEE ON ABSENCE OF MEMBERS FROM SITTINGS OF THE HOUSE

THIRTEENTH REPORT

SHRI S. C. SAMANTA (Tamluk) : I beg to present the Thirteenth Report of the Committee on Absence of Members from the Sittings of the House.

**PUBLIC ACCOUNTS COMMITTEE
NINETY-SEVENTH REPORT**

SHRI JYOTIRMOY BOSU (Diamond Harbour) : I beg to present the Ninety-seventh Report of the Public Accounts Committee on the action taken by Government on the recommendations contained in their Seventy-eighth Report relating to the Departments of Steel and Science and Technology (C.S.I.R.).

12.20 HRS.

MATTER UNDER RULE 377

REPORTED ORDERS OF CHIEF JUSTICE OF MADHYA PRADESH TO STOP ADVERTISEMENTS TO A NEWSPAPER

MR. SPEAKER : As regards what Prof. Madhu Dandavate wants to raise under rule 377, I would like to say that I have seriously considered this, namely whether a Chief Justice addressing a Rotary Club is coming within his rights or not. But the hon. Member need not refer to that.

PROF. MADHU DANDAVATE (Rajapur) : After I make my submission, you will be able to make up your mind.

MR. SPEAKER : I have not been able to ascertain how it comes within the ambit of the jurisdiction or cognisance of the hon. Minister.

PROF. MADHU DANDAVATE : He has said that advertisement should be stopped to a particular paper.

MR. SPEAKER : I understand that is already before the Press Council.

SHRI JYOTIRMOY BOSU (Diamond Harbour) : But it is coming from a Chief Justice.

SHRI PILOO MODY (Godhra) : I suppose that since Parliament has been proclaiming itself supreme, it can discuss anything.

PROF. MADHU DANDAVATE : Mr. Speaker, Sir, with your permission, under rule 377, I am raising an issue that raises the crucial question of Chief